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BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 54/2018 in C.P. (I.B) No. 152/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2018

Name of the Company:

Dakshesh Chokshi IRP

V/s.

Anil Mines & Minerals Ltd. & Ors

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. NATARHA DHRUMAN RHAM ABV.

PPPHCANT

Drasha

2.

ORDER

Learned Advocate Mrs. Natasha D Shah present for Applicant. None present for Respondents in IA 54/2018.

Proof of service of copy of application and notice of date of hearing served on Respondent filed.

Learned Counsel appearing for IRP/ applicant represented that Respondent no. 2 to 6 are not co-operating with the IRP in reconciliation of accounts and not providing the required documents for the purpose of CIRP process.

Hence, Respondents no. 2 to 6 are directed to co-operate with IRP for furnishing all the documents that are required by IRP for the purpose of CIRP process relating to Corporate Debtor.

IA 54/2018 is disposed of accordingly.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 16th day of February, 2018.